

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 987 of 2020

In the matter of:

Rabindra Kumar Mintri
Resolution Professional of Corporate Debtor **....Appellant**
Vs.

Present:

Appellant: Mr. Krishnendu Datta, Mr. Apoorv Agarwal, Mr. Rahul Gupta, Advocates.

ORDER

(Through Virtual Mode)

20.11.2020: The impugned order is not an adjudication on merit as the matter has only been re-notified to be listed on 2nd December, 2020.

Mr. Krishnendu Datta, Advocate representing the Appellant submits that it is a Homebuyers case and the application under Section 7 of the Insolvency and Bankruptcy Code, 2016 has been pending consideration since April, 2020. In view of the fact that the interests of a number of allottees are involved, we dispose of this appeal with request to the Adjudicating Authority (National Company Law Tribunal), Principal Bench, New Delhi to take up the matter from the fixed date i.e. 2nd December, 2020 on day-to-day basis as far as possible and make all endeavors to dispose of the same within two months.

Contd/-.....

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Copy of this order be communicated to the Adjudicating Authority.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

AR/g